

ITEM NO.10

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. APOORV SINGH

Criminal Appeal No(s). 1855/2026

SAHEENBANO & ANR.

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 19-05-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Amol Chitravanshi, Adv.  
Mr. A.j. Akhtar, Adv.  
Ms. Mridula Ray Bharadwaj, AOR  
Mr Satya Narayan, Adv.

For Respondent(s) :

Mr. Bhakti Vardhan Singh, AOR  
Mr. J Tarun Kumar, Adv.  
Mr. Narendra Pandey, Adv.  
  
Ms. Prachi Bajpai, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Respondent nos. 1 to 3 have already filed reply.

Memo of appearance on behalf of respondent no.4 has been filed on 12.06.2024. Vakalatnama be filed as per rules. One weeks time as last opportunity is granted to file reply. If filed let the same be taken on record, else further opportunity to file the same would stand declined.

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As per office report, Digital Copy/Photocopy of original records from the High Court as well as the Trial Court have not been received. Issue reminder.

List again on 28.07.2026.

Copy of this Record of proceeding be furnished to the concerned ld. Advocate-on-record for information and compliance.

APOORV SINGH  
Registrar

HJ